

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. No. 1472/93

Dt. of Decision : 2.12.93

Konwada Sanjeev Kumar

.. Applicant/
Petitioner

Vs

Circle, Warangal, Manager, Telecom

2. The Telecom Dist. Manager,
Telecommunications, Warangal... Respondents.

Counsel for the Applicant : Mr. K.V.Bhanu Prasad

Counsel for the Respondents : Mr. N.V.Ramana, Addl. CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

TKO
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Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri K.V. Bhanu Prasad, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

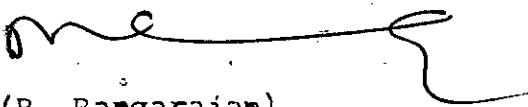
2. Sri K. Satyamarayana, died on 15-4-1992 while in

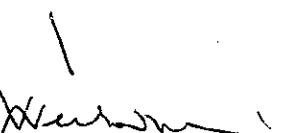
late Sri Satyamarayana divorced his wife and used to live with his elder brother. He also pleaded that late Sri Satyamarayana adopted him on 30-4-1982. He filed a representation on 22-6-1993 praying for compassionate appointment.

3. The period of six months from the date of representation had not yet expired. Hence, the only order that has to be passed in this OA is to direct R-2 to dispose of the representation dated 22-6-1993 of the applicant expeditiously and preferably within three months from the date of receipt of this order.

4. The OA is ordered accordingly at the admission stage.

No costs.


(R. Ramgarajan)
Member(Admn)

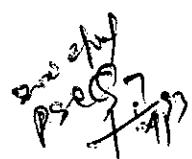

(V. Neeladri Rao)
Vice-Chairman

Dated : December 2, 1993
Dictated in the Open Court


Deputy Registrar

To

1. The Chief General Manager, Telecom Circle,
sk Abids, Hyderabad.
2. The Telecom Dist. Manager, Telecommunications, Warangal.
3. One copy to Mr. K.V. Bhanu Prasad, Advocate, Advocates' Association, High Court of A.P. Hyderabad.
4. One copy to Mr. N.V. Ramana, Addl. C.G.S.C. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.


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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 2 - 12 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No. 1472/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DESPATCH

1 DECEMBER 1993

HYDERABAD BENCH.

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